

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 121 of 2015**

**Dated: 20<sup>th</sup> November 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**Sasan Power Ltd.**

**.... Appellant (s)**

**Versus**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent (s)**

Counsel for the Appellant(s) : Mr. Amit Kapoor  
Mr. Vishrov Mukherjee  
Mr. Janmali Manikala

Counsel for the Respondent(s) : Mr. G. Umapathy  
Ms. R.Mekhala for R-2  
Mr. Rajiv Srivastava for R-3 to R-6  
Mr. Bipin Gupta for R-7 & R-8  
Mr. Rahul Dhawan  
Mr. Shailabh Tiwari for R-11 & R-12  
Mr. Gaurav Gupta for R-13  
Mr. M.G. Ramachandran  
Ms. Anushree Bardhan  
for R-14

**ORDER**

Learned counsel for the Respondent No.7 to 9 states that he is filing reply today. Learned counsel for Respondent No.3 to 6 seeks one week time to file reply. He may file the same on or before 27.11.2015 after serving copy on the other side. Thereafter rejoinder may be filed on or before 11.12.2015 after serving copy on the other side.

List the matter on 18/01/2016. In the meantime, pleadings be completed.

**(T. Munikrishnaiah**  
**Technical Member**  
Pr/ss

**(Justice Ranjana P. Desai)**  
**Chairperson**